

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 6/82-ALC4/2007 **MEETING DATE** : 13.06.2007

1	Case No.:1/6/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/82/050/00389/AM04/	RLA File :09/24/040/00068/AM04/	Lic.No/Date:0910015288 05.08.2003	Defer Date:11.07.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product under para 4.7 of the HBP. The Committee noted that the Advance licence was issued on 05.08.2003, while the case has been placed for the first time in the Norms Committee meeting. The Committee, therefore, decided to call for a report from the office of Jt. Directorate General of Foreign Trade, Hyderabad regarding the events in chronological order in which this case was dealt with. Accordingly, the case was deferred for four weeks.			
2	Case No.:2/6/82-ALC4/2007	Party Name:HINDUSTAN ANTIBIOTICS LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/82/050/00432/AM04/	RLA File :31/80/040/00163/AM04/	Lic.No/Date:3110012090 08.08.2003	Defer Date:11.07.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product under para 4.7 of the HBP. The Committee noted that the Advance licence was issued 08.08.2003, while the case has been placed for the first time in the Norms Committee meeting. The Committee, therefore, decided to call for a report from the office of Jt. Directorate General of Foreign Trade, Pune regarding the events in chronological order in which this case was dealt with. Accordingly, the case was deferred for four weeks.			
3	Case No.:3/6/82-ALC4/2007	Party Name:BALLARPUR INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Transferred to Different Section
	HQ File :01/82/050/00586/AM04/	RLA File :31/21/042/00061/AM04/	Lic.No/Date:3110012529 17.09.2003	Defer Date:
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product 2/S Coated Art Board under para 4.7 of HBP. The Committee observed that the export product in this case is Engineering item. The committee, therefore, decided to transfer the case to DES-I.			
4	Case No.:5/37/82-ALC1/2005	Party Name:FDC LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred

HQ File :01/82/050/00946/AM06/	RLA File :03/94/040/00798/AM06/	Lic.No/Date:0310356218 22.11.2005	Defer Date:11.07.2007
Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Econazole Nitrate BP/JP/USP under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

5	Case No.:25/39/83-ALC1/2005	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00503/AM06/	RLA File :22/24/040/00038/AM06/	Lic.No/Date:2210005029 30.11.2005	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

6	Case No.:10/47/83-ALC1/2005	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00648/AM06/	RLA File :03/95/040/01126/AM06/	Lic.No/Date:0310365523 02.02.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cedadoxil under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

7	Case No.:3/9/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case
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HQ File :01/82/050/01314/AM06/	RLA File :22/24/040/00080/AM06/	Lic.No/Date:2210005220 02.02.2006	Deferred Defer Date:11.07.2007
Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin Anhydrous under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

8	Case No.:5/49/83-ALC1/2005	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00661/AM06/	RLA File :05/24/040/00875/AM06/	Lic.No/Date:0510176456 15.02.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin BP (Anhydrous) under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

9	Case No.:1/7/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00712/AM06/	RLA File :22/24/040/00125/AM06/	Lic.No/Date:2210005314 10.03.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

10	Case No.:9/7/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:6/82-ALC4/2007	Status:Case
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		13.06.2007	Deferred
HQ File :01/82/050/01467/AM06/	RLA File :22/24/040/00105/AM06/	Lic.No/Date:2210005323 13.03.2006	Defer Date:27.06.2007
Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin Anhydrous under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

	Case No.:19/6/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00037/AM07/	RLA File :05/24/040/01018/AM06/	Lic.No/Date:0510180636 12.04.2006	Defer Date:27.06.2007
11	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Nesmox Capsules under para 4.7 of HBP. The representative of PI Division present in the meeting informed that the case is under examination in his department. The Committee, therefore, decided to defer this case for two weeks awaiting the amendment in the aforesaid OMI.			

	Case No.:7/8/87-ALC1/2006	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Rejected
	HQ File :01/87/050/00063/AM07/	RLA File :03/94/040/00002/AM07/	Lic.No/Date:0310376482 19.04.2006	Defer Date:
12	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Prednisol Solution for Injection 30mg/1ml under para 4.7 of HBP. The representative of the PI Division present in the meeting informed that the firm has not given the specification of the export product as per their Drug Manufacturing Licence. The Committee noted that the firm was called for personal hearing, but they did not appear for PH. The Committee, therefore, decided to close the case.			

	Case No.:9/8/82-ALC1/2006	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/82/050/00091/AM07/	RLA File :03/94/040/01450/AM06/	Lic.No/Date:0310377084 24.04.2006	Defer Date:11.07.2007
13	Decision :The case was considered by the Committee as per agenda for fixation of I/O Norms for the export product Salconil under para 4.7 of HBP.			

The Committee decided to remind DC(SSi) for sending technical comments. Accordingly, the Committee decided to defer the case for four weeks.

14	Case No.:1/22/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00122/AM07/	RLA File :22/24/040/00012/AM07/	Lic.No/Date:2210005500 04.05.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

15	Case No.:6/11/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00148/AM07/	RLA File :22/24/040/00019/AM07/	Lic.No/Date:2210005522 09.05.2006	Defer Date:13.06.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

16	Case No.:7/11/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00149/AM07/	RLA File :22/24/040/00011/AM07/	Lic.No/Date:2210005523 09.05.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the			

same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

17	Case No.: 9/11/83-ALC1/2006	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00165/AM07/	RLA File :22/24/040/00035/AM07/	Lic.No/Date:2210005538 15.05.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin Anhydrous under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

18	Case No.: 34/9/83-ALC1/2006	Party Name:XL LABORATORIES PVT LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Rejected
	HQ File :01/83/050/00184/AM07/	RLA File :05/24/040/00044/AM07/	Lic.No/Date:0510182324 16.05.2006	Defer Date:
	Decision :The case was considered by the Committee as per agenda for fixation of Norms for the export product Ornistat Kit Pack under para 4.7 of HBP. The Committee noted that the firm was requested to furnish the quantity in number of Kits, but the firm has not furnished the same. The Committee, therefore, decided to reject this case. The RLA may be advised to take further necessary action like cancellation of licence etc.			

19	Case No.: 9/13/83-ALC1/2006	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00191/AM07/	RLA File :03/95/040/01559/AM06/	Lic.No/Date:0310381029 19.05.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cephalexin Monohydrate under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the			

same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

20	Case No.: 3/15/81-ALC2/2006	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Transferred to Different Section
	HQ File :01/81/050/00124/AM07/	RLA File :09/24/040/00040/AM07/	Lic.No/Date:0910026348 23.05.2006	Defer Date:
	Decision :The case was considered by the Committee as per agenda for fixation of I/O Norms for the export product Old Body under para 4.7 of HBP. The Committee noted that the item of export is a Plastic Item. It was therefore decided to transfer this case to DES-VIII.			

21	Case No.: 14/22/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00304/AM07/	RLA File :22/24/040/00068/AM07/	Lic.No/Date:2210005662 16.06.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

22	Case No.: 32/17/87-ALC1/2006	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Rejected
	HQ File :01/87/050/00287/AM07/	RLA File :03/94/040/00294/AM07/	Lic.No/Date:0310385834 21.06.2006	Defer Date:
	Decision :the export product Prednisol Solution for Injection 30mg/1ml under para 4.7 of HBP. The representative of the PI Division present in the meeting informed that the firm has not given the specification of the export product as per their Drug Manufacturing Licence. The Committee that the firm was called for personal hearing, but they did not appear for PH. The Committee, therefore, decided to close the case.			

23	Case No.: 10/20/83-ALC1/2006	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Approved
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HQ File :01/83/050/00351/AM07/	RLA File :03/95/040/00298/AM07/	Lic.No/Date:0310387640 29.06.2006	Defer Date:
Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Metformin Hcl. DC granules 90.5% under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/25/2007-PI-III dated 16.04.2007 decided to fix the norms as per details below or as applied whichever is less. Export Product Metformin Hcl. DC granules 90.5%-----1Kg. Import Item Dicyanodimide-----0.5183Kg/Kg. The Committee also decided to modify the SION at Sl.No.A-290 as per above mentioned norms.			

24	Case No.:18/18/83-ALC1/2006	Party Name:PENAM LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00365/AM07/	RLA File :05/24/040/00062/AM07/	Lic.No/Date:0510185515 29.06.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

25	Case No.:3/21/83-ALC1/2006	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Approved
	HQ File :01/83/050/00350/AM07/	RLA File :03/95/040/00297/AM07/	Lic.No/Date:0310387636 29.06.2006	Defer Date:
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Metformin Hcl. DC granules 90.5% under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/25/2007-PI-III dated 16.04.2007 decided to fix the norms as per details below or as applied for whichever is less.			

Export Product Metformin Hcl. DC granules 90.5%-----1Kg.
Import Item Dicyanodimide-----0.5183Kg/Kg.
The Committee also decided to modify the SION at Sl.No.A-290 as per above mentioned norms.

26	Case No.:21/22/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00372/AM07/	RLA File :22/24/040/00095/AM07/	Lic.No/Date:2210005727 04.07.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

27	Case No.:13/19/83-ALC1/2006	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00425/AM07/	RLA File :04/24/040/00133/AM07/	Lic.No/Date:0410082841 13.07.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product 4-(2-Chloroethyl)-1-Trityl-1H-Imidazole under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

28	Case No.:10/23/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00432/AM07/	RLA File :22/24/040/00124/AM07/	Lic.No/Date:2210005783 17.07.2006	Defer Date:11.07.2007

Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

29	Case No.: 12/23/83-ALC1/2006	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00434/AM07/	RLA File :22/24/040/00134/AM07/	Lic.No/Date:2210005788 17.07.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Fexofenadine Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

30	Case No.: 9/23/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00431/AM07/	RLA File :22/24/040/00113/AM07/	Lic.No/Date:2210005782 17.07.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

31	Case No.: 16/19/83-ALC1/2006	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00437/AM07/	RLA File :04/24/040/00137/AM07/	Lic.No/Date:0410082940 19.07.2006	Defer

	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product (Z)-5-((40Fluorophenyl)Methylene}-2-4-Thiazolidinedione under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.	Date:11.07.2007
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32	Case No.:16/23/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00455/AM07/	RLA File :22/24/040/00141/AM07/	Lic.No/Date:2210005805 21.07.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

33	Case No.:21/21/83-ALC1/2006	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00452/AM07/	RLA File :09/24/040/00143/AM07/	Lic.No/Date:0910026940 21.07.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product 3,5-Diacetoxy Acetophenone under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

34	Case No.:39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00484/AM07/	RLA File :09/24/040/00152/AM07/	Lic.No/Date:0910027096	Defer

01.08.2006

Date:11.07.2007

Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Strontium Ranelate under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

35	Case No.: 31/23/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00506/AM07/	RLA File :22/24/040/00148/AM07/	Lic.No/Date:2210005843 02.08.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

36	Case No.: 49/22/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00518/AM07/	RLA File :05/24/040/00391/AM07/	Lic.No/Date:0510188258 04.08.2006	Defer Date:27.06.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Nesmox Capsules under para 4.7 of HBP. The representative of PI Division present in the meeting informed that the case is under examination in their Department. The Committee accordingly decided to defer the case for two weeks.			

37	Case No.: 55/22/83-ALC1/2006	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00545/AM07/	RLA File :03/95/040/00554/AM07/	Lic.No/Date:0310394656 14.08.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Pure 5-Aminosalicylic Acid under			

para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

38	Case No.:1/35/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00557/AM07/	RLA File :09/24/040/00190/AM07/	Lic.No/Date:0910027254 22.08.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Bicalutamide under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

39	Case No.:12/28/87-ALC1/2006	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/87/050/00482/AM07/	RLA File :04/24/040/00047/AM07/	Lic.No/Date:0410083795 25.08.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product 2-Methyl Mercapto Phenothiazine under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

40	Case No.:21/27/83-ALC1/2006	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00629/AM07/	RLA File :22/21/040/00041/AM07/	Lic.No/Date:2210005954 04.09.2006	Defer Date:11.07.2007

Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

41	Case No.: 34/28/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/82/050/00849/AM07/	RLA File :22/24/040/00203/AM07/	Lic.No/Date:2210005950 04.09.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin Anhydrous Pen G Route under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

42	Case No.: 3/32/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00631/AM07/	RLA File :22/24/040/00188/AM07/	Lic.No/Date:2210005959 05.09.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

43	Case No.: 10/30/83-ALC1/2006	Party Name:PENAM LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00655/AM07/	RLA File :05/24/040/00418/AM07/	Lic.No/Date:0510190573 11.09.2006	Defer

Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. Date: 11.07.2007

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

44	Case No.: 2/33/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00646/AM07/	RLA File :09/24/040/00220/AM07/	Lic.No/Date:0910027505 11.09.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Methyl Alpha-(4,5,6,7-Tetrahydra-5-Thieno(3,2-c) Pyridyl)(2-Chlorophenyl) Acetate Hydrochloride" (CPG-20) under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

45	Case No.: 3/33/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00647/AM07/	RLA File :09/24/040/00221/AM07/	Lic.No/Date:0910027506 11.09.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Lansoprazole under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

46	Case No.: 29/27/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00658/AM07/	RLA File :22/24/040/00210/AM07/	Lic.No/Date:2210005985	Defer

12.09.2006

Date:11.07.2007

Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

47	Case No.:1/34/83-ALC1/2006	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00677/AM07/	RLA File :09/24/040/00178/AM07/	Lic.No/Date:0910027582 15.09.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Fexofenadine Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

48	Case No.:44/36/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/82/050/00954/AM07/	RLA File :22/24/040/00233/AM07/	Lic.No/Date:2210006017 18.09.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

49	Case No.:40/27/83-ALC1/2006	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Approved
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HQ File :01/83/050/00703/AM07/	RLA File :07/24/040/00400/AM07/	Lic.No/Date:0710047533 21.09.2006	Defer Date:
Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 17.05.2007 decided to fix the norms as per details below or as applied for whichever is less. Export Product Injection of Vitamin B1, B6 and B12 with Hydroxocobalamine 3ml. Each 3ml contains Thiamine Hcl. 100mg Pyridoxine Hcl 100mg Cyanocobalamine 12500 mcg Hydroxocobalamine 12500 mcg Import Items 1. Cyanocobalamine-----13.125 mg/vial 2. Hydroxocobalamine-----13.125 mg/vial RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

50	Case No.:11/34/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/87/050/00566/AM07/	RLA File :02/24/040/00189/AM07/	Lic.No/Date:0210094006 25.09.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Senega Soft Extract under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

51	Case No.:9/34/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/82/050/00999/AM07/	RLA File :09/24/040/00177/AM07/	Lic.No/Date:0910027659	Defer

25.09.2006

Date:11.07.2007

Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Moxifloxacin Hydrochloride under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

52	Case No.:5/33/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00719/AM07/	RLA File :09/24/040/00254/AM07/	Lic.No/Date:0910027672 26.09.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product N-(1,4-Benzodioxan-2-Carbonyl)Piperazine under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

53	Case No.:15/34/87-ALC1/2006	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Approved
	HQ File :01/87/050/00577/AM07/	RLA File :03/94/040/00658/AM07/	Lic.No/Date:0310401342 27.09.2006	Defer Date:
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Meropenem for injection 1gm USP 20ml Vial and 500mg 20ml Vial under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/53/2007-PI-III dated 23.05.2007 decided to fix the norms as per details below or as applied for whichever is less. Export product Meropenem for injection 1gm USP 20ml Vial and 500mg 20ml Vial Import items 1. For export of 3000 Vials, 1gm Meropenem Trihydrate-----3.591Kg			

2. For export of 3000 Vials, 500mg
Meropenem Trihydrate-----1.7955Kg
RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

54	Case No.: 19/28/83-ALC1/2006	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00738/AM07/	RLA File :05/24/040/00551/AM07/	Lic.No/Date:0510191994 29.09.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Valacyclovir Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

55	Case No.: 23/32/82-ALC1/2006	Party Name:EMMELLEN BIOTECH PHARMACEUTICALS LIMITED,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/82/050/01100/AM07/	RLA File :03/94/040/00702/AM07/	Lic.No/Date:0310402829 06.10.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product 1-Phenyl Propanolamine Hcl (L-Norephedrine Hcl) under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

56	Case No.: 24/32/82-ALC1/2006	Party Name:EMMELLEN BIOTECH PHARMACEUTICALS LIMITED,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/82/050/01101/AM07/	RLA File :03/94/040/00703/AM07/	Lic.No/Date:0310402830 06.10.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product L-Norephedrine Base under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

57	Case No.: 1/43/83-ALC1/2006	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00781/AM07/	RLA File :09/24/040/00223/AM07/	Lic.No/Date:0910027848 10.10.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Doxofylline under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

58	Case No.: 20/31/83-ALC1/2006	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00782/AM07/	RLA File :03/95/040/00681/AM07/	Lic.No/Date:0310403341 10.10.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Sobitan Mono Oleate under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

59	Case No.: 9/34/83-ALC1/2006	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00779/AM07/	RLA File :09/24/040/00256/AM07/	Lic.No/Date:0910027846 10.10.2006	Defer Date:13.06.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product 2,4-Dichloro Pyrimidine under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

60	Case No.:12/34/83-ALC1/2006	Party Name:TIMETECH FORMULATIONS LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Approved
	HQ File :01/83/050/00800/AM07/	RLA File :09/24/040/00257/AM07/	Lic.No/Date:0910027863 18.10.2006	Defer Date:
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Blended Pellets of Phenyl Propanolamine Hcl & Chloropheniramine Maleate TR Blue, Red and While coloured blended Pellets under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/5/2007-PI-III dated 28.02.2007 decided to fix the norms as per details below or as applied for whichever is less. Export product Blended Pellets of Phenyl Propanolamine Hcl & Chloropheniramine Maleate TR Blue, Red and While coloured blended Pellets Import item Phenyl Propanolamine hcl-----0.1443kg/kg export of pellets RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

61	Case No.:13/34/83-ALC1/2006	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00802/AM07/	RLA File :09/24/040/00278/AM07/	Lic.No/Date:0910027867 18.10.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Drotaverine Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

62	Case No.:19/32/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
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	HQ File :01/83/050/00804/AM07/	RLA File :05/24/040/00559/AM07/	Lic.No/Date:0510192990 18.10.2006	Defer Date:27.06.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Amoxycillin Oral Suspension BP/USP/Nesmox under para 4.7 of HBP. The representative of PI Division present in the meeting informed that the case is under examination in their Department. The Committee, accordingly, decided to defer the case for two weeks.			
63	Case No.: 20/32/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00805/AM07/	RLA File :05/24/040/00561/AM07/	Lic.No/Date:0510192992 18.10.2006	Defer Date:27.06.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Metronidazole Granules under para 4.7 of HBP. The representative of PI Division present in the meeting informed that the case is under examination in their Department. The Committee, accordingly, decided to defer the case for two weeks.			
64	Case No.: 21/32/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00806/AM07/	RLA File :05/24/040/00560/AM07/	Lic.No/Date:0510193028 19.10.2006	Defer Date:27.06.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Co-Trimoxazole Granules under para 4.7 of HBP. The representative of PI Division present in the meeting informed that the case is under examination in their Department. The Committee, accordingly, decided to defer the case for two weeks.			
65	Case No.: 22/32/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00807/AM07/	RLA File :05/24/040/00562/AM07/	Lic.No/Date:0510193029 19.10.2006	Defer Date:27.06.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Paracetamol Granules under para 4.7 of HBP. The representative of PI Division present in the meeting informed that the case is under examination in their Department. The Committee, accordingly, decided to defer the case for two weeks.			
66	Case No.: 29/36/83-ALC1/2006	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00841/AM07/	RLA File :03/95/040/00897/AM07/	Lic.No/Date:0310406100 31.10.2006	Defer

Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Epiderm Lotion under para 4.7 of HBP. Date: 11.07.2007
The representative of PI Division present in the meeting informed that the firm was requested to furnish the copy of DML, but the same has not been received.. The Committee, accordingly, decided to call for the copy of DML from the firm and defer the case for four weeks.

67	Case No.: 31/36/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00857/AM07/	RLA File :09/24/040/00291/AM07/	Lic.No/Date:0910028095 03.11.2006	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Clonazepam under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

68	Case No.: 52/36/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/00925/AM07/	RLA File :05/24/040/00585/AM07/	Lic.No/Date:0510194529 16.11.2006	Defer Date:27.06.2007
	Decision : The case was considered by the Committee as per agenda for fixation of I/O Norms for the export product Neslin Capsules under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department. Accordingly, the Committee decided to defer the case for two weeks.			

69	Case No.: 2/39/80-ALC2/2006	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Transferred to Different Section
	HQ File :01/80/050/00932/AM07/	RLA File :07/24/040/00545/AM07/	Lic.No/Date:0710048531 20.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Flexible Intermediate Bulkcontainers under para 4.7 of HBP. The Committee noted that the export product is a Plastic Item. The Committee, therefore, decided to transfer this case to DES-VIII Section.			

70	Case No.: 4/43/83-ALC1/2006	Party Name:SREENIVASA PHRAMA PVT LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
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HQ File :01/83/050/00942/AM07/	RLA File :09/24/040/00163/AM07/	Lic.No/Date:0910028292 21.11.2006	Defer Date:11.07.2007
Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cis-2-Bromo Methyl)-2-(2,4-Dichloro Phenyl)-4-Methane Sulphonyl methyl-1,3-dioxalane (Cis-Bromo mesylate) under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

71	Case No.:8/38/83-ALC1/2006	Party Name:SKM PHARMA(P)LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00964/AM07/	RLA File :07/24/040/00534/AM07/	Lic.No/Date:0710048801 01.12.2006	Defer Date:11.07.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Fortified Procaine Pencillin 4 Mega Injection 20ml under para 4.7 of the HBP and decided to call for the following information from the firm. Detailed working on the norms and quantity applied for by the firm. Accordingly, the Committee decided to defer the case for four weeks.			

72	Case No.:12/41/80-ALC2/2006	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/80/050/01003/AM07/	RLA File :05/24/040/00737/AM07/	Lic.No/Date:0510195559 04.12.2006	Defer Date:11.07.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Cefadroxil Capsule 500mg under para 4.7 of HBP and decided to call for the copy of DML. Accordingly, the Committee decided to defer the case for four weeks.			

73	Case No.:5/43/83-ALC1/2006	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/00977/AM07/	RLA File :09/24/040/00344/AM07/	Lic.No/Date:0910028525 06.12.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product 2,4-Dichloro Pyrimidine under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007,			

Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

74	Case No.:4/42/83-ALC1/2006	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Approved
	HQ File :01/83/050/01049/AM07/	RLA File :05/24/040/00795/AM07/	Lic.No/Date:0510196615 21.12.2006	Defer Date:
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Cephalexine Capsules 250mg & 500mg under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/171/2006-PI-III dated 16.04.2007 decided to fix the norms as per details below or as applied for whichever is less. Export Product For export of Cephalexine 250mg Capsules/tablets---298285000 nos. Or Cephalexin 500mg capsules/tablets-----149143000 nos. Import items Cephalexin monohydrate-----79865.80Kgs. Or Its raw materials on pro rata basis as per revised SION A-114. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

75	Case No.:10/43/83-ALC1/2006	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/01067/AM07/	RLA File :09/24/040/00400/AM07/	Lic.No/Date:0910028790 28.12.2006	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Iminoguanidyl-2,3-Dichlorobenzoyl Cyanide Phosphate under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007,			

Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

76	Case No.: 7/47/87-ALC1/2006	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Approved
	HQ File :01/87/050/00855/AM07/	RLA File :03/94/040/01056/AM07/	Lic.No/Date:0310413839 28.12.2006	Defer Date:
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Meropenem for injection 1gm USP 20ml Vial and 500mg 20ml Vial under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/53/2007-PI-III dated 23.05.2007 decided to fix the norms as per details below or as applied for whichever is less. Export product Meropenem for injection 1gm USP 20ml Vial and 500mg 20ml Vial Import items 1. For export of 3000 Vials, 1gm Meropenem Trihydrate-----3.591Kg 2. For export of 3000 Vials, 500mg Meropenem Trihydrate-----1.7955Kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of norms Committee.			

77	Case No.: 4/47/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/01080/AM07/	RLA File :05/24/040/00760/AM07/	Lic.No/Date:0510197129 02.01.2007	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin (Anhydrous) BP (Pen G Route) under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

78	Case No.:5/47/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS	13.06.2007	Status:Case
	HQ File :01/83/050/01081/AM07/	ITD RLA File :05/24/040/00743/AM07/	Lic.No/Date:0510197130	Deferred
			02.01.2007	Defer Date:11.07.2007
Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.				

79	Case No.:11/46/82-ALC1/2006	Party Name:BIOLOGICAL E LTD	Meet No/Date:6/82-ALC4/2007	Status:Case
	HQ File :01/82/050/01533/AM07/	RLA File :09/24/040/00409/AM07/	13.06.2007	Deferred
			Lic.No/Date:0910028883	Defer Date:11.07.2007
Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Noscapine Bulk under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.				

80	Case No.:6/47/83-ALC1/2006	Party Name:NEO MEDICHEM PVT LTD.	Meet No/Date:6/82-ALC4/2007	Status:Case
	HQ File :01/83/050/01118/AM07/	RLA File :09/21/040/00467/AM07/	13.06.2007	Deferred
			Lic.No/Date:0910028960	Defer Date:11.07.2007
Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product 4(3,4-Dichloro Phenyl)3,4-Dihydro-1-(2H) Napthalinone under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.				

81	Case No.:15/46/82-ALC1/2006	Party Name: BALMER LAWRIE & CO LTD	Meet No/Date: 6/82-ALC4/2007 13.06.2007	Status: Transferred to Different Section
	HQ File :01/82/050/01561/AM07/	RLA File :04/24/040/00387/AM07/	Lic.No/Date: 0410086890 12.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Balmol PBX20(Synthetic Fat Liquors) under para 4.7 of HBP. The Committee noted that the export product is not a Pharmaceutical product. It was, therefore, decided to transfer the case to DES-IV Section.			

82	Case No.:15/48/82-ALC1/2006	Party Name: LUPIN LIMITED	Meet No/Date: 6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/82/050/01626/AM07/	RLA File :03/95/040/01257/AM07/	Lic.No/Date: 0310415601 12.01.2007	Defer Date: 11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cefadroxil under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

83	Case No.:20/48/87-ALC1/2006	Party Name: ALCHEM INTERNATIONAL LTD.	Meet No/Date: 6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/87/050/00927/AM07/	RLA File :05/24/040/00765/AM07/	Lic.No/Date: 0510198359 24.01.2007	Defer Date: 11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Hyoscine-N Butyl Bromide under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

84	Case No.:21/48/82-ALC1/2006	Party Name: IPCA LABORATORIES LIMITED	Meet No/Date: 6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/82/050/01659/AM07/	RLA File :03/94/040/01126/AM07/	Lic.No/Date: 0310417068 24.01.2007	Defer Date: 11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Hydroxy Chloroquine Sulphate			

under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

85	Case No.:23/48/82-ALC1/2006	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01661/AM07/	RLA File :03/94/040/01141/AM07/	Lic.No/Date:0310417197 24.01.2007	Defer Date:
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Methyl-3-Oxo-2-Pentyl-1-Cyclopentaneacetate under para 4.7 of HBP. The Committee noted that the item of export in this case is Chemical product. The Committee, accordingly, decided to transfer this case to DES-IV.			

86	Case No.:7/47/83-ALC1/2006	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/83/050/01170/AM07/	RLA File :05/24/040/00848/AM07/	Lic.No/Date:0510198449 25.01.2007	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cefpodaxime Proxetil under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

87	Case No.:6/50/87-ALC1/2006	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/87/050/00967/AM07/	RLA File :03/94/040/01200/AM07/	Lic.No/Date:0310418737 07.02.2007	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Amoxycillin and Clavulanate Potassium Tablet 375mg under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that the case is under examination in their Department. The Committee, therefore, decided to defer the case for four weeks.

88	Case No.: 4/1/83-ALC1/2007	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/83/050/01214/AM07/	RLA File :03/95/040/01118/AM07/	Lic.No/Date:0310418795 08.02.2007	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product N-Methyl Benzothiazene Methyl Ester under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

89	Case No.: 1/4/82-ALC4/2007	Party Name:HI-TECH ARAI LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Transferred to Different Section
	HQ File :01/82/050/01664/AM07/	RLA File :35/24/040/00060/AM07/	Lic.No/Date:3510020470 20.02.2007	Defer Date:
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Polyacrylic Based Compound Rubber Reinforced with Glass Fibre and Graphite under para 4.7 of HBP. The Committee noted that the export product is not a pharmaceutical product and accordingly decided to transfer the case to DES-VIII section.			

90	Case No.: 3/2/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status: Case Deferred
	HQ File :01/82/050/01756/AM07/	RLA File :09/24/040/00382/AM07/	Lic.No/Date:0910029552 06.03.2007	Defer Date:11.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product 2-(6-Methoxy-2-naphthyl)propionic acid under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

91	Case No.: 7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date:11.07.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Triomune 30/Lamivudine, Stavudine and Nevirapine Tanlets under para 4.7 of the HBP and decided to furnish the copy of application to PI Division. Accordingly, the case was deferred for four weeks.			

92	Case No.: 4/4/82-ALC4/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:6/82-ALC4/2007 13.06.2007	Status:Case Deferred
	HQ File :01/82/050/00021/AM08/	RLA File :03/95/040/01619/AM07/	Lic.No/Date:0310427817 25.04.2007	Defer Date:11.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Acetyl Salicylic Acid (Aspirin) under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

Minutes of the Norms Committee Meeting No. 06/08 held on 13.6.07 under the Chairmanship of Sh. Sanjay Rastogi, Export Commissioner.

The Committee first considered the minutes of the NC Meeting No. 05/08 held on 06.06.07 for confirmation and confirmed and adopted the same.

The Committee considered each case as per agenda.

Case No.A-84	M/s. Shantha Biotechnic Ltd
M.No. 06/08	F.No.01/82/50/30/AM-08/DES-III
Date 13.6.2007	RLA F.No.09/24/40/366/AM-07
	Adv.Lic.No.0910028896 dt. 05.01.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Hepatitis B Vaccine Human Bodies under para 4.7 of HBP.

The Committee decided to refer this case to DBT for their comments and defer the case for four weeks.

Case No.A-85 M/s. Sheetal Pharma, Mumbai
M.No. 06/08 F.No.01/82/50/25/AM-08/DES-III
Date 13.6.2007 RLA F.No.03/95/40/408/AM-07
 Adv.Lic.No.0310390246 dt. 19.07.2006

The Committee considered this case as per agenda for fixation of I/O norms for the export product Paracetamol Tablets 500 Mg under para 4.7 of HBP.

The Committee in the light of written comments forwarded by the PI Division vide their U.O. No.35011/13/2007-PI-III dated 28.02.2007 decided to call for the copy of DML and Master Batch Formula duly certified by Quality Control Incharge. The Committee, accordingly decided to defer the case for four weeks.

Case No.A-86 M/s. Ranbaxy Laboratories Ltd
M.No. 06/08 F.No.01/82/50/1241/AM-07/DES-III
Date 13.6.2007 RLA F.No.05/24/40/918/AM-07
 Adv.Lic.No.0510199157 dt. 08.02.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Simvastatin Tablets 10 Mg, Simvastatin Tablets 20 Mg and Simvastatin Tablets 40 Mg under para 4.7 of HBP.

The Committee decided to furnish the application of the firm to PI Division and to defer the case for four weeks.

Case No.A-87	M/s. Ranbaxy Laboratories Ltd
M.No. 06/08	F.No.01/82/50/1249/AM-07/DES-III
Date 13.6.2007	RLA F.No.05/24/40/933/AM-07
	Adv.Lic.No.0510199288 dt. 09.02.2007

This case has already been approved in the Norms Committee meeting No.4/08 dated 30.05.2007 vide case No.A-87.

Case No.A-88	M/s. Ranbaxy Laboratories Ltd
M.No. 06/08	F.No.01/82/50/1111/AM-07/DES-III
Date 13.6.2007	RLA F.No.05/24/40/939/AM-07
	Adv.Lic.No.0510197507 dt. 09.01.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (bulk drugs and drug intermediates). The Committee observed that OMI No.3/07 dated 12.03.2007 has allocated to Norms Committee-IV the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of

ITC(HS) only. The Committee further observed that the SION for the export product Cephalexin Monohydrate has already been published vide Public Notice No.2 dated 19.04.2007. The Committee, therefore, decided to fix I/O Norms in this case as per Public Notice 2 dated 19.04.2007 or as applied by the firm whichever is lower.

Case No.A-89	M/s. Ranbaxy Laboratories Ltd
M.No. 06/08	F.No.01/82/50/1134/AM-07/DES-III
Date 13.6.2007	RLA F.No.05/24/40/819/AM-07
	Adv.Lic.No.0510197930 dt. 16.01.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Ciprofloxacin Tablet USP 250, 500 and 750 Mg under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that they have not received the application of the firm. The Committee, therefore, decided to send the application of the firm to PI Division and to defer the case for four weeks.

Case No.A-90	M/s. Agio Pharmaceuticals Ltd
M.No. 06/08	F.No.01/87/50/1118/AM-07/DES-III
Date 13.6.2007	RLA F.No.03/94/40/1267/AM-07
	Adv.Lic.No.0310423444 dt. 16.03.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Prednisolone Solution for Injection 30Mg/1Ml under para 4.7 of HBP.

The Committee noted that the firm has not indicated the description of the export product strictly as per their Drug Manufacturing Licence. The Committee also noted that the firm was called for personal hearing in some other case for the same export product, but they did not appear for personal hearing.

The Committee, therefore, decided to close the case.

Case No.A-91	M/s. Ashok Pharmachem
M.No. 06/08	F.No.01/87/50/1129/AM-07/DES-III
Date 13.6.2007	RLA F.No.34/24/40/255/AM'07
	Adv.Lic.No.3410018382 dated 22.03.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Di Methyl Amino Propylchloride Hydrochloride 65% Solution in water (DMPC 65%) Real on 100% basis under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that in this case, the export product is a SCOMET Item. The Committee, therefore, decided to advise the firm to obtain first SCOMET licence and thereafter approach Norms Committee for fixation of I/O Norms.

Case No.A-92	M/s. Alkem Laboratories Ltd
M.No. 06/08	F.No.01/87/50/1113/AM-07/DES-III
Date 13.6.2007	RLA F.No.03/94/40/1403/AM-07
	Adv.Lic.No.0310423229 dt. 15.03.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Ceftazidime for Injection 1g. under para 4.7 of HBP.

The Committee in the light of the written comments forwarded by PI Division vide their U.O. No.35011/6/2007-PI-III dated 28.02.2007 decided to fix the I/O Norms for the export product Ceftazidime 1gm Injection under para 4.7 of HBP as per details below or as applied by the firm which is lower.

Export Product

Ceftazidime 1gm. Injection

Import Item

Sterile Ceftazidime USP as Pentahydrate
with minimum 8.33% Sodium Carbonate-----1.32gm/Vial

RLA concerned may take further necessary action under para 4.7 of HBP
as per above decision of Norms Committee.

Case No.A-93	M/s. Amol Pharmaceuticals Pvt. Ltd
M.No. 06/08	F.No.01/87/50/1021/AM-07/DES-III
Date 13.6.2007	RLA F.No.13/24/40/36/AM-07
	Adv.Lic.No.1310023769 dt. 14.02.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Glucosamine Chondroinin Granules under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that the case is under examination in their Department. Accordingly, the Committee decided to defer the case for four weeks.

Case No.A-94	M/s. Auctus Pharma Pvt. Ltd.
M.No. 06/08	F.No.01/87/50/1106/AM-07/DES-III
Date 13.6.2007	RLA F.No.09/24/40/480/AM-07
	Adv.Lic.No.09100296666 dt. 14.03.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Pantoprazole Sulfide (or) 5(Difluoromethoxy)-2-(((3,4-Dimethoxy 2-Pyridinyl)Methyl)thio)-1H under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the

same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No.A-95	M/s. Aurobindo Pharma Ltd
M.No. 06/08	F.No.01/87/50/988/AM-07/DES-III
Date 13.6.2007	RLA F.No.09/24/40/347/AM-07
	Adv.Lic.No.0910029301 dt. 12.02.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Ceftriaxone Disodium Hemiheptahydrate Non-Sterile (Ceftriaxone Disodium Non-Sterile) under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No.A-96	M/s. Arch Pharmed Labs Ltd
M.No. 06/08	F.No.01/87/50/687/AM-07/DES-III
Date 13.6.2007	RLA F.No.03/94/40/578/AM-07
	Adv.Lic.No.0310396977 dt. 29.08.2006

The Committee considered this case as per agenda for fixation of I/O norms for the export product N-Formyl-Hexamethylemimin Dimethylacetal

(NFHDA) under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No.A-97	M/s. Cadila Healthcare
M.No. 06/08	F.No.01/82/162/1479/AM-07/DES-III
Date 13.6.2007	RLA F.No.08/24/40/355/AM'07
	Adv.Lic.No.0810063496 dt. 09.03.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Atorvastatin Condensation Product Pharma Grade under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No.A-98	M/s. Alembic Ltd
M.No. 06/08	F.No.01/82/50/37/AM-08/DES-III
Date 13.6.2007	RLA F.No.34/24/40/290/AM-07
	Adv.Lic.No.3410018404 dt. 23.03.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Azithromycin Crude under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No.B-93	M/s. Unimark Remedies Ltd
M.No. 06/08	F.No.01/83/50/429/AM-06/DES-III
Date 13.6.2007	RLA F.No.03/95/40/832/AM-06
	Adv.Lic.No.0310355180 dt. 11.11.2005

The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium (Pen G route) under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No.B-94	M/s. Unichem Lab Ltd
M.No. 06/08	F.No.01/83/50/16/AM-05/DES-III
Date 13.6.2007	RLA F.No.03/24/40/2386/AM-04
	Adv.Lic.No.0310253587 dt. 17.02.2004

The Committee considered this case as per agenda for fixation of I/O norms for the export product Bisoprolol Fumarate under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No.B-95	M/s. Divis Lab Ltd
M.No. 06/08	F.No.01/82/162/537/AM-07/DES-III
Date 13.6.2007	RLA F.No.09/24/40/253/AM-06
	Adv.Lic.No.09100241157 dt. 30.09.2005

The Committee considered this case as per agenda for fixation of I/O norms for the export product (-)Trasn-4-(4-Fluorophenyl)-3-Hydroxymethyl-N-Methyl-Piperidine under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No.B-96	M/s. Biological E Ltd
M.No. 06/08	F.No.01/82/50/1752/AM-05/DES-III
Date 13.6.2007	RLA F.No.09/24/40/327/AM-05
	Adv.Lic.No.0910021608 dt. 24.01.2005

The Committee considered this case as per agenda for fixation of I/O norms for the export product Noscapine Base under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No.B-97	M/s. Gala Brush Ltd
M.No. 06/08	F.No.01/82/162/305/AM-07/DES-III
Date 13.6.2007	

This case has already been transferred to DES-IV being chemical item.

Case No.B-98	M/s. Alkaloids Corporation
M.No. 06/08	F.No.01/87/50/299/AM-07/DES-III
Date 13.6.2007	RLA F.No.02/24/40/84/AM-07
	Adv.Lic.No.0210090627dt. 26.06.2006

The Committee considered this case as per agenda for fixation of I/O norms for the export product Artemisinin under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No.B-99	M/s. Amsal Chem Pvt. Ltd
M.No. 06/08	F.No.01/87/162/456/AM-07/DES-III
Date 13.6.2007	

The Committee considered this case as per agenda for modification of DEPB Sl.No.55. The Committee decided to transfer the case to DES-IV being the chemical product.

Case No.B-100	M/s. Aurobindo Pharma Ltd
M.No. 06/08	F.No.01/87/162/421/AM-07/DES-III
Date 13.6.2007	Adv.Lic No.0910018099 dt. 07.04.2004
	0910021204 dt.22.12.2004
	0910022584 dt.13.04.2005
	0910024222 dt.07.10.2005

The Committee considered the request of the firm for permission for carry forward of duty free raw material imported under the above mentioned Advance licence for export product in EOU at Plot No.2, Maitrivihar, Ameerpet, Hyderabad – 500 038 into 100% EOU.

The Committee decided to advise the firm to approach the concerned Development Commissioner/RLA/Central Excise Authority for consideration of their request under revised para 6.37.1 of Hand Book of Procedures.

Case No.C-02/08	M/s. Vishnu Chemicals Ltd
M.No. 06/08	F.No.01/83/162/468/AM-07/DES-III
Date 13.6.2007	

The Committee considered this case as per agenda for fixation of **SION** for the export product Menadione Nicotinamide Bisulfite and Menadione Dimethy Pyrimidinol Bisulfite under para 4.9 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that OMI No.3.07 dated 12.03.2007 has allocated to Norms Committee-IV the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.